

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1708/2023

AKSHAY GUPTA & ANR.

Appellant(s)

VERSUS

ICICI BANK LIMITED & ORS.

Respondent(s)

(IA No. 39509/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 44319/2023 - EXEMPTION FROM FILING O.T.
IA No. 44317/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 39504/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 39503/2023 - STAY APPLICATION)

WITH

C.A. No. 1709/2023 (XVII-A)

(IA No. 35725/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 44131/2023 - EXEMPTION FROM FILING O.T.

IA No. 44130/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 35727/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 35726/2023 - STAY APPLICATION)

C.A. No. 2828/2023 (XVII-A)

(IA No. 59456/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 59455/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 59452/2023 - STAY APPLICATION)

C.A. No. 4336/2023 (XVII-A)

(IA No. 101982/2023 - EX-PARTE STAY

IA No. 101981/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 29-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Appellant(s) Mr. Alakh Alok Srivastava, AOR
Mr. Rishabh Bafna, Adv.

Mr. Abhishek Malhotra, Adv.

Ms. Srishti Gupta, Adv.
Ms. Sonali Jain, AOR

For Respondent(s) Mr. Ritin Rai, Sr. Adv.
Mr. Sumit Goel, Adv.
Ms. Sreeparna Basak, Adv.
Ms. Swati Bhardwaj, Adv.
Ms. Pratyusha Priyadarshini, Adv.
Mr. Adrish Dutta, Adv.
M/s. Parekh & Co., AOR

Mr. Deepak M. Nargolkar, Sr. Adv.
Mr. Viraj Kadam, Adv.
Mr. Rahul Kumar, Adv.
Mr. Soumya Dutta, AOR
Mr. Siddhant Upmanyu, Adv.

Mr. Himanshu Vij, Adv.
Mr. Rohaan P, Adv.
DSK Legal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Pursuant to order dated 30th January, 2024, respondent nos. 2 and 3 have been located and they have put in appearance through the respective AORs and are represented through learned senior counsel Mr. Deepak M. Nargolkar. He prays for and is granted six weeks time to file counter affidavit. Three weeks' further time is granted to the respondent-Bank to file rejoinder affidavit.

List the matters on 1st May, 2024.

In the meantime, respondent-bank shall not take coercive measures against the appellants.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)